

2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 372 of 1993

Date of Decision: 30.7.1993

Jogindra Pradhan

Applicant(s)

VERSUS

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *NO*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? *NO*


MEMBER (ADMINISTRATIVE)

30 JUL 93

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VICE-CHAIRMAN

3
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Jogindra Pradhan

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Union of India & Others

Respondents

For the applicant

M/s.P.V.Ramdas
P.P.B.Rao,
Advocates

For the respondents

Mr.Akhaya Mishra
Standing Counsel
(Central Government)

C O R A M E

THE HONOURABLE MR.K.P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to OP Nos.2 and 3 to provide work to the petitioner as Casual Mazdoor. He has been disengaged though his name finds place in the approved casual mazdoor list. Now the petitioner wants some work on casual basis.

2. We have heard Mr.P.V.Balakrishna,Rao, learned counsel for the petitioner and Mr.Akhaya Mishra, learned Standing Counsel. We would direct OP Nos.2 and 3 to findout a berth for the petitioner and give some work on casual basis. We would strongly recommend this case to T.D.E., Dr.Goel, to look into this matter to provide some work to the petitioner.Thus the application is accordingly disposed of. No cost.


MEMBER (ADMINISTRATIVE)

30.7.93

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 30.7.1993/B.K. Sahoo


30.7.93
VICE-CHAIRMAN